



DELHI STATE LEGAL SERVICES AUTHORITY
(Constituted Under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Central Office, Patiala House Courts Complex, New Delhi - 110001

Ph. : 23384781, 20371626, Fax : 23387267, Email : dslsa-phc@nic.in, lokadalatwing-dslsa@nic.in
ebsite :- www.dslsa.org

24x7 Helpline No. 151



Ref. No.: 12/DSLSA/ADRW/2nd E- LA/2020/

Dated: 04.09.2020

OFFICE ORDER

Following Legal Aid Advocates are hereby appointed as 'Remand Advocates' for Ld. Courts as mentioned in column no. II of Rouse Avenue Court Complex Delhi as mentioned in column no. III for September 2020:

I	II	III
S.No	Name of Judicial Officers	Name of Advocate
1	1. Ms. Sujata Kohli , Ld. District & Sessions Judge-cum-Special Judge (PAct) (CBI) 2. Sh. Vimal Kumar Yadav Special Judge(PACT)(CBI)-01 3. Sh. Ajay Kumar Kuhar Special Judge(PACT)(CBI)-09	Sh. Soumitra Chatterjee Mobile no 9999242523
2	1. Ms. Santosh Snehi Mann Special Judge(PACT)(CBI)-08 2. Sh. Bharat Parashar Special Judge(PACT)(CBI) 3. Sh. Arun Bhardwaj Special Judge(PACT)(CBI)-05	Sh. Anand Verdhan Matriya Mobile No. 9212799778
3	1. Sh. Arvind Kumar Special Judge(PACT)(CBI)10 2. Sh. Harjot Singh Bhalla, Ld. CMM Room No. 201 3. Sh. Sanjay Garg-II Special Judge(PACT)(CBI)-18	Sh. Baljinder Singh Mobile No. 8860668211
4	1. Sh. Virender Bhatt Special Judge(PACT)(CBI)-15 2. Sh. Rakesh Kumar Sharma Special Judge(PACT)(CBI)-06 3. Sh. Sanjeev Aggarwal Special Judge(PACT)(CBI)-02	Sh. Shivender Singh Mobile No. 9582194010
5	1. Sh. Chandra Shekhar Special Judge(PACT)(CBI)-19 2. Ms. Nirja Bhatia Special Judge(PACT)(CBI)-03 3. Sh. Anurag Sain Special Judge(PACT)(CBI)-11	Ms. Daljeet Kaur Mobile No. 9990241405

6	1 Sh. Sameer Bajpai Special Judge(PCACT)(CBI)-14	Sh. S. B Shaily Mobile No. 9810126168
	2 Balwant Rai Bansal Special Judge(PCACT)(CBI)-17	
7	1. Sh. Anil Kumar Sisodia Special Judge(PCACT)(CBI)-07	Sh. Alok Vajpayee Mobile No. 8510013500
	2. Sh. Dig Vinay Singh Special Judge(PCACT)(CBI)-02	
	3. Sh. Vishal Pahuja, Ld. ACMM-1 Room No. 202	
8	1. Sh. Sanjay Bansal Special Judge(PCACT)(CBI)-16	Ms. Neetu Singh Mobile No. 9716632081
	2. Ms. Kiran Bansal Special Judge(PCACT)(ACB)-01	
	3. Sh. Amit Kumar Special Judge(PCACT)(CBI)-04	
9	1 Sh. Anuradha Shukla Bhardwaj Special Judge(PCACT)(CBI)-21	Sh. Praveen Aggarwal Mobile No. 9555738444
	2 Sh. Shailender Malik Special Judge(PCACT)(CBI)-22	
	3 Sh. Pulastya Pramchala Special Judge(PCACT)(CBI)-13	
10	1 Sh. Harish Kumar Special Judge(PCACT)(CBI)-2	Ms. Anshu Aggarwal Mobile No. 9810157726
	2 Sh. Ajay Gulati Special Judge(PCACT)(CBI)-12	
	3 Sh. Ashok Kumar , Ld, ACMM-2	

Terms and conditions of appointment as Remand Advocates are as under:

1. Remand Advocates shall look after all the cases of CMM/ACMM Court as LAC through Video Conferencing and all Remand Advocates are requested to download CISCO Webex in their mobile/laptop etc. Remand Advocates in addition to their aforementioned duties shall also appear in CBI Courts mentioned against their names through Video Conferencing.
2. Remand Advocates as mentioned in column no. III shall remain present through video conferencing in the Courts mentioned in Column No. II on all the working days as well as on Sundays and Holidays, if the Court concerned is working during the said Sunday/Holiday . However, in case it is required by the Ld. Judge then the legal aid counsel shall also appear before the court physically.

3. In case any Remand Advocate is on leave or is unable to attend the Court through video conferencing, he/she shall send prior intimation not only to this Office through message on the Whatsapp group made specifically for the panel advocates but also the concerned court well in time so that necessary arrangements can be done for deputing another advocate. Failure of any Remand Advocate to do so shall be viewed as dereliction of duty.
4. Any case assigned to the Remand Advocate by the Court concerned shall be dealt with by the counsel as per law irrespective of the rescheduling of the work in future. He shall also keep the Office informed regarding the progress of the case as well as the next date of hearing.
5. Remand Advocate for CMM/ACMM Courts shall be paid monthly honorarium as per Fee Schedule, June, 2017 for discharging the duties as Remand Advocate. He/she may move the appropriate application on behalf of the accused at the time of remand, however, no separate fees for filing any such application shall be paid. Remand Advocate shall not be entitled to claim/raise bill for attending the remand work of the Link Remand Advocate as well as for attending the additional remand work of **CBI Courts** assigned to them.
6. Remand Advocates shall prepare a separate daily diary of the work done as Remand Advocate.
7. It is reiterated that Remand Advocates shall also ensure that their presence in the Order-sheets of CMM/ACMM/CBI Courts must be marked without fail and they shall submit the copy of the order-sheet to the office of the undersigned for the purpose of payments towards their fee bills.
8. Remand Advocates shall submit their bills along-with the copy of order in which they appeared(which will be treated as their attendance) in office of Central DLSA office latest by 7th of each month within three months of their duty.
9. In case of appointment in any of the case by the Order of the Court, concerned Legal Aid Advocate is directed to inform the Office of Central District Legal Services Authority in proper format and will continuously appear in that Court and will update the Office of Central District Legal Services Authority regarding the progress of the case and next date of hearing.

10. Performance of Remand Advocate shall be assessed on monthly basis in consultation with the Presiding Officer of the Concerned Court and adverse report against the Remand Advocate by the Concerned Court shall be given weight-age.

11. It is impressed upon all the Remand Advocates to adhere the above terms and conditions strictly.

--Sd--

(Gautam Manan)
Special Secretary, DSLSA.

Copy to:

1. Ld. District & Sessions Judge (HQ)/Chairperson, DLSA (Central), Tis Hazari, Delhi.
2. Ld. Secretary, Central DLSA , Delhi.
3. Concerned Legal Aid Advocates/PLVs.
4. Office File.

--Sd--

(Gautam Manan)
Special Secretary, DSLSA.

Attendance sheet for Help Desk for September 2020.

Dates	Days	Name and Signature of Advocate
01-9-2020	Tuesday	
02-09-2020	Wednesday	
03-09-2020	Thursday	
04-09-2020	Friday	
05-09-2020	Saturday	
07-09-2020	Monday	
08-09-2020	Tuesday	
9-09-2020	Wednesday	
10-09-2020	Thursday	
11-09-2020	Friday	
14-09-2020	Monday	
15-09-2020	Tuesday	
16-09-2020	Wednesday	
17-09-2020	Thursday	
18-09-2020	Friday	
19-09-2020	Saturday	
21-09-2020	Monday	
22-09-2020	Tuesday	
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24x7 Helpline No. 1516



Ref. No.: 12/DLSLA/ADRW/2nd E- LA/2020/

Dated: 04.09.2020

OFFICE-ORDER

Following Legal Aid Advocates are hereby appointed as Front Office Lawyer for September, 2020 in the Help-Desk Rouse Avenue Court Complex, Delhi as per the following schedule :-

Date		Name Advocate & Mobile Number
01-09-20	Tuesday	Ms. Rakhi Sharma Mobile No. 9953
02-09-20	Wednesday	J.S. Mishra Mobile No. 9810847061
03-09-20	Thursday	S.B. Shaily Mobile No. 9810126168
04-09-20	Friday	J.S. Mishra Mobile No. 9810847061
05-09-20	Saturday	Kanchan Dewan Mobile No. 9350544548
07-09-20	Monday	J.S. Mishra Mobile No. 9810847061
08-09-20	Tuesday	Ms. Rakhi Sharma Mobile No. 9953
9-09-20	Wednesday	Kanchan Dewan Mobile No. 9350544548
10-09-20	Thursday	Ms. Rakhi Sharma Mobile No. 9953
11-09-20	Friday	S.B. Shaily Mobile No. 9810126168
14-09-20	Monday	J.S. Mishra Mobile No. 9810847061
15-09-20	Tuesday	Ms. Rakhi Sharma Mobile No. 9953
16-09-20	Wednesday	Kanchan Dewan Mobile No. 9350544548
17-09-20	Thursday	Ms. Rakhi Sharma Mobile No. 9953
18-09-20	Friday	S.B. Shaily Mobile No. 9810126168
19-09-20	Saturday	Kanchan Dewan Mobile No. 9350544548
21-09-20	Monday	J.S. Mishra Mobile No. 9810847061
22-09-20	Tuesday	Vinay Kumar Mobile No. 9811697311
23-09-20	Wednesday	Kanchan Dewan Mobile No. 9350544548
24-09-20	Thursday	Vinay Kumar Mobile No. 9811697311
25-09-20	Friday	Vinay Kumar Mobile No. 9811697311
26-09-20	Saturday	S.B. Shaily Mobile No. 9810126168
28-09-20	Monday	Vinay Kumar Mobile No. 9811697311
29-09-20	Tuesday	Vinay Kumar Mobile No. 9811697311
30-09-20	Wednesday	S.B. Shaily Mobile No. 9810126168

Note:

1. Legal Aid Advocate on duty for Front Office Desk will remain available in working hours of legal aid office from 10.00 AM to 5:00 PM. Non-adherence to the time schedule shall entail deduction of fee claimed proportionately to the time schedule given on hourly basis.
2. Advocate on duty is required to inform week in advance, in case of his non-availability for any genuine reasons. Non-availability from duty of front office without any cause will be considered seriously.
3. Advocate on will entertain all those accused/prisoners who would approach for seeking legal aid or for counselling etc. & then will give report/opinion, on their request, to be considered by Secretary of Authority.
4. Advocate will also convey rights of accused during investigation/trial and rights of prisoners while in custody in jail. Advocate is required to make entry in the register maintained at the office of Lock-Up regarding details of person visited, brief introduction about his dispute and advice given and have to fill up the Legal Aid Form of the applicant and to submit in this authority by the next day of his/her duty along with the report/opinion.
5. An honorarium will be paid to the advocates, sitting in the front office for performing their duty from 10:00 AM to 5:00 PM as per the new fee schedule, June, 2017 issued by DSLSA.
6. Legal Aid Clinic would also facilitate the interaction of Legal Aid Counsels with accused/convicts in custody whose cases have been assigned to them and make an entry in this regard in the register separately.
7. Advocates shall submit their bills in Office of Central District, Tis Hazari latest by 7th of each month and not later than three months of duty.

--Sd--

(Gautam Manan)
Special Secretary, DSLSA

Copy to

1. District & Sessions Judge (HQ)/Chairperson, DLSA (Central), Tis Hazari, Delhi.
2. Ld. Secretary, Central DLSA , Delhi.
3. Concerned Legal Aid Advocates/PLVs.
4. Office File.

--Sd--

(Gautam Manan)
Special Secretary, DSLSA.

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01-9-2020	Tuesday	
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Ref. No.: 12/DLSLA/ADRW/2nd E- LA/2020/

Dated: 04.09.2020

OFFICE-ORDER

Following Legal Aid Advocates are hereby appointed as Labour Help Desk Lawyer for **September, 2020** in Rouse Avenue Courts Complex, Delhi:

Dates		Name of LAC & Mobile Numbers
01-09-20	Tuesday	Sandeep Gupta,.9818530005
02-09-20	Wednesday	Sandeep Gupta, .9818530005
03-09-20	Thursday	Prabhakar Kumar, 9718167410
04-09-20	Friday	Rahul Singh, 9810471052
05-09-20	Saturday	Binod Kumar Singh, 9871432334
07-09-20	Monday	Sandeep Gupta, 9818530005
08-09-20	Tuesday	Sandeep Gupta, 9818530005
9-09-20	Wednesday	Prabhakar Kumar, 9718167410
10-09-20	Thursday	Binod Kumar Singh, 9871432334
11-09-20	Friday	Rahul Singh, 9810471052
14-09-20	Monday	Sandeep Gupta, 9818530005
15-09-20	Tuesday	Rahul Singh, 9810471052
16-09-20	Wednesday	Prabhakar Kumar, 9718167410
17-09-20	Thursday	Binod Kumar Singh, 9871432334
18-09-20	Friday	Rahul Singh , 9810471052
19-09-20	Saturday	Binod Kumar Singh, 9871432334
21-09-20	Monday	Usha Sharma, 9818512365
22-09-20	Tuesday	Prabhakar Kumar, 9718167410
23-09-20	Wednesday	Usha Sharma, 9818512365
24-09-20	Thursday	Usha Sharma, 9818512365
25-09-20	Friday	Rahul Singh, 9810471052
26-09-20	Saturday	Binod Kumar Singh , 9871432334
28-09-20	Monday	Rahul Singh, 9810471052
29-09-20	Tuesday	Usha Sharma, 9818512365
30-09-20	Wednesday	Usha Sharm, 9818512365

Note: -

1. Legal Aid Advocate on duty for Help Desk will remain available in working hours from **09.45 AM** to **5:00 PM**. Non-adherence to the time schedule shall entail deduction of fee claimed proportionately to the time schedule given on hourly basis.
2. A litigant entitled to legal aid may be referred to the office of CDLSA for appointment of a lawyer for pursuing their matter or in the alternative, if only some miscellaneous application is to be drafted or an appearance has to be entered, LAC at Help Desk shall represent the applicant before the Court and draft his/her application.
3. LAC would be required to maintain proper digital record of the applicant visiting the Help Desk and the nature of help sought by them.
4. Advocate on duty is required to inform week in advance, in case of his non-availability for any genuine reasons. Non-availability from duty of front office without any cause will be considered seriously.
5. Advocates shall submit their bills along-with the copy of order in which they appeared(which will be treated as their attendance) in Office of Central District, Tis Hazari latest by 7th of each month and not later than three months of duty.
6. For performing duties from **9:45 am** to **5:00 pm** LAC shall be paid an honorarium @ of **Rs.2000/- per sitting**.

Sd/-
(Gautam Manan)
Special Secretary, DSLSA.

Copy to: -

1. Ld. District & Sessions Judge (HQ)/Chairperson, DLSA (Central), Tis Hazari Courts, Delhi.
2. Ld. Secretary, Central DLSA , Delhi.
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